

AWARD

BEFORE NATIONAL LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 03.

Case No. **W.P.(C) No. 2825 of 2006**

1. Petitioner/Appellant:- M/s Manorma Enterprises, Jamshedpur

Versus,

2. Respondent/O.P.(s): 1. Fusion Engineering Products Ltd., Adityapur Industrial Area, Gamharia, Seraikella-Kharsawan
2. Gautam Mukherjee, M.D. of Fusion Engineering Products Limited, Adityapur Industrial area, Gamharia, Seraikella-Kharsawan

Present

Name of Hon'ble Judge:- HON'BLE MR. JUSTICE RAJESH SHANKAR

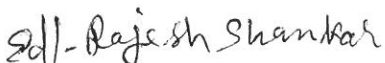
Name of Advocate Member:- MR. RUPESH SINGH, ADVOCATE MEMBER

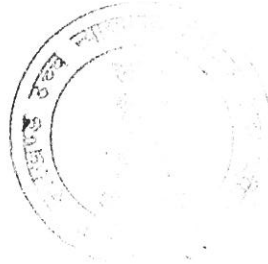
AWARD

The dispute between the parties having been referred for determination to the National Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in term of settlement **as per the order enclosed herewith.**

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.


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Petitioner/Plaintiff/ Appellant


Sign. of Hon'ble Judge



(Seal of the Committee)


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Respondent/O.P.


Sign. of Advocate Member